

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA “B’ BENCH KOLKATA
[Before Shri Rajesh Kumar, Accountant Member & Shri Sonjoy Sarma, Judicial Member]

I.T.A. No. 59/Kol/2020
Assessment Year : 2015-16

Shri Mukesh Trivedi (PAN: ABKPT 6337 L)	Vs.	ACIT, Circle-1, Durgapur
Appellant		Respondent

Date of Hearing	13.09.2022
Date of Pronouncement	09.11.2022
For the Appellant	None
For the Respondent	Shri Partha Pratim Barman, ACIT

ORDER

Per Shri Sonjoy Sarma, JM:

This is an appeal preferred by the assessee against the order of the Ld. Commissioner of Income Tax(Appeals) - Durgapur, [hereinafter referred to as ‘Ld. CIT(A)’] dated 30.10.2019 for the assessment year 2015-16.

2. It has been intimated to us that the assessee has opted for the scheme under “Vivad Se Vishwas Act, 2020” (hereinafter “the Scheme”) for AY 2015-16 and the assessee has received necessary forms from the competent authority. Since the competent authority has accepted the assessee’s option for the scheme, nothing survives. Therefore, the appeal stands dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

Order is pronounced in the open court on 9th November, 2022

Sd/-

(Rajesh Kumar)
Accountant Member

Sd/-

(Sonjoy Sarma)
Judicial Member

Dated: 9th November, 2022

Biswajit, Sr. PS

Copy of the order forwarded to:

1. Appellant- Shri Mukesh Trivedi, OC-S18, Commercial Complex, City Centre, Durgapur, W.B. 713211.
2. Respondent – ACIT, Circle-1, Durgapur.
3. Ld. CIT(A)
4. The CIT
5. DR

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata